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## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 377 2017 With C.P. (I.B) No. 127/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

Name of the Company:

Asset Reconstruction Company (India) Ltd.

V/s.

Neesa Leisure Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. RAVISH BHATT	Apv	RESPONDENT	Solat
2 MA- NAVIN PAMWA	SR ADV	PETITIONERS	Har.
M. RITU SHUM FOR	Aov.		
THAKKAR & PAHWA MON.	,		

## <u>ORDER</u>

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Financial Creditor/Petitioner. Learned Advocate Mr. Ravish Bhatt present for Respondent.

It is represented that the decision relating to jurisdiction of Adjudicating Authority under IB Code is under consideration before the Larger Bench of NCLT, New Delhi in matters wherein winding up petitions are pending before various Hon'ble High Courts at different stages.

In view of the same, list the matter on 21.12.2017.

Column

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL